

ITEM NO.2 Court 5 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2362-2370/2019 in
Crl.A. No. 254-262/2012

IMTIYAZ AHMAD Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

(FOR ADMISSION)

Date : 07-07-2021 These applications were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

By Courts Motion

Mr. Ajay Kumar Singh, AOR

For Respondent(s)

Mr. K.M. Nataraj, ASG
Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Anmol Chandan, Adv.
Mr. T.A. Khan, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. S.R. Singh, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Amol Chitravanshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 In pursuance of the order of 2 January 2017, the Committee headed by Hon'ble Mr Justice A K Sikri, a former Judge of this Court, has submitted its report in five volumes. The Union of India has filed its affidavit in response. It appears that certain States, including the State of Uttar Pradesh and NCT of Delhi, have yet to file their responses. We allow a period of four weeks finally to the States/Union Territories to file their responses, after which no further adjournment will be

- granted for that purpose. The responses of the States shall positively be filed within four weeks from today.
- 2 Ms Vibha Datta Makhija, learned Senior Counsel and *Amicus Curiae*, proposed a road map in terms of the report submitted by the Committee headed by Hon'ble Mr Justice A K Sikri so as to compute the Judge strength, caseload and infrastructure in relation to each State.
 - 3 Mr K M Nataraj, learned Additional Solicitor General, will seek instructions in regard to the road map to be followed.
 - 4 A copy of the recommendations submitted in the report of Hon'ble Mr Justice A K Sikri be circulated to all the High Courts, together with the relevant parts of the report pertaining to each High Court. This shall be made available in the electronic form to the Registrars General of every High Court. The High Courts shall also file their responses to the suggestions and recommendations within a period of six weeks from today. The Registry shall carry out this exercise of circulating the relevant parts of the report to every High Court in terms of the above directions.
 - 5 List the Miscellaneous Applications on 25 August 2021.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER